

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 102/MP/2026**

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Dulanga mine for the period from 1.4.2024 to 31.3.2029

Petitioner : NTPC Mining Limited

Respondent(s) : BSPHCL and 7 Ors.

Date of hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Ms. Pragya Pushkar, Advocate, NTPC  
Shri Vinay Garg, NTPC  
Shri Nishant Kumar, Advocate, BSPHCL  
Shri Gaurav Prakash Pathak, Advocate, BSPHCL  
Shri Ashish Kumar, Advocate, BSPHCL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide Record of Proceedings (ROP) dated 7.4.2026 had already been filed. The learned counsel further sought permission to place certain additional information on record. He also submitted that the reply of the Respondent, GRIDCO, is still awaited.

2. The learned counsel for the Respondent, BSPHCL, sought time to file its reply in the matter.

3. The Commission, after hearing the learned counsel for the parties, permitted the Respondents as a last opportunity to file their respective replies, on or before **3.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **17.8.2026**. The



Petitioner is also granted liberty to file the additional information within the timelines mentioned above.

4. The Petition shall be listed for hearing on **3.9.2026**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

